

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

O.A. No.150 of 1994	Mahe swar Palai	...	Applicant
Versus			
	Union of India & Others	...	Respondents
O.A.No.78 of 1994			
	Manoj Kumar Mohanty and others ..		Applicants
Versus			
	Union of India & Others	..	Respondents
O.A.No 154 of 1994			
	Sibabrata Mohanty	...	Applicant
Versus			
	Union of India & Others	...	Respondents
O.A.No. 272 of 1994			
	B.K.Panda	...	Applicant
Versus			
	Union of India & Others	...	Respondents

Date of decision : May 9, 1994

( FOR INSTRUCTIONS )

1. Whether it be referred to the reporters or not? *NT*
2. Whether it be circulated to all the Benches of the *NT* Central Administrative Tribunals or not?

(H. RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

(K. P. ACHARYA)  
VICE CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK.

O.A. No. 150 of 1994

Maheswar Palai ... Applicant

Versus

Union of India & others ... Respondents

For the Applicant Mr. J. Gupta, Advocate.

For the Respondents Mr. Ashok Mishra, Senior St. Counsel (Central)

O.A. No. 78 of 1994

Manoj Kumar Mohanty and others ... Applicants

Versus

Union of India & Others ... Respondents

For the Applicants ... M/s S.C. Samantray, Advocate

For the Respondents ... M/s. Ashok Mishra and B. Pal  
O.N. Ghosh, Standing Counsel  
Central and Railways .

O.A. No. 154 of 1994

Sibabrata Mohanty ... Applicant

Versus

Union of India & Others ... Respondents

For the Applicant ... M/s S.D. Das, S.K. Samantray,  
Advocates

For the Respondents ... Mr. Ashok Misra, Senior Standing  
Counsel (Central).

O.A. No. 272 of 1994

B.K. Panda ... Applicant

Versus

Union of India & Others ... Respondents

For the Applicant ... M/s Deepak Misra, R.N. Naik, A. Deo,  
B.S. Tripathy, P. Panda, Advocates

For the Respondents ... Mr. Ashok Mishra, Senior Standing  
Counsel (Central).

DATE OF DECISION: MAY 9, 1994.

## CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN  
AND  
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K. P. ACHARYA, V.C.

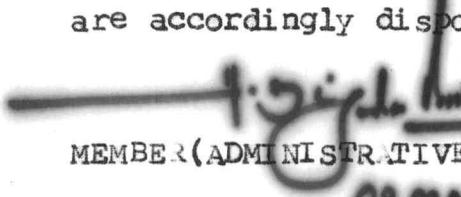
Original Application No.272 of 1994 was listed today for admission. O.A. No. 78 of 1994, O.A. No.150 of 1994 and O.A. No. 154 of 1994 were listed for hearing today.

2. All the above mentioned cases arise out of the Census Department. Petitioners were working in the Census Department, Bhubaneswar on casual basis for the census operation which took place in the year 1991 . Their services having been terminated, they have come up before this Bench for a direction to absorb them in different posts. Similarly situated persons being aggrieved by the order of disengagement had come up before this Bench and their cases were covered in O.A Nos. 144 of 1994 and O.A. No.706 of 1993 etc. While disposing of these Original Applications, we have given certain directions and after hearing Mr. B.S. Tripathy in OA 78/94, in O.A. No. 272 of 1994 and Mr. S.C. Samantray, Mr. J. Gupta in O.A. No.150 of 1994 and Mr. S.D. Das in O.A. No.154 of 1994 learned counsel appearing for the petitioners in all the above mentioned cases and Mr. Ashok Mishra learned Senior Standing Counsel appearing for the Opposite Parties in all the above mentioned cases. We have also

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heard Mr. B. Pal learned Senior Standing Counsel(Rly) appearing for the Opposite Parties in O.A. No.78 of 1994. We would direct that the order passed in O.A. Nos. 144 of 1994 and 706 of 1993 et c. would govern the present cases. The Director of Census, Bhubaneswar is directed to comply with the observations made in O.A. No. 144 of 1994 and 706 of 1993 etc.etc. and apply those observations to the present cases.

3. Thus, all the above mentioned original applications are accordingly disposed of. No costs.

  
MEMBER (ADMINISTRATIVE)

09 MAY 94

  
9.5.94  
VICE-CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench/K. Mohanty/9.5.94.